SHRI ARJUN ARORA: May I know, Sir, if the Government has laid down any guide-line for the Reserve Bank to decide the applications for 'P' forms or has the matter been left to the whims of the Reserve Bank and the exigencies of the various Ministries?

SHRI MORARJI R. DESAI: The Reserve Bank is a very responsible body. The hon'ble Member should know that. The Reserve Bank has certainly direction but the discretion is within the instructions given by the Finance Ministry.

SHRI SANTOKH SINGH: Sir, apart from business industrial relations, parents can visit their children who have settled there. May I know, Sir, how many times they can do so? Is there any limit to their visits?

SHRI MORARJI R. DESAI: They are always considered. Whenever it is necessary for them to go there they are allowed.

SHRI B. K. P. SINHA: Sir, I would draw the attention of the hon'ble Minister, though you, to the important part of the question of Mr. Bhupesh Gupta. 'P' forms are really meant to preserve foreign exchange. Is it a fact that the Home Ministry, instead of the Finance Ministry, is using these as a subterfuge to deny passports or foreign tours to people?

MR. CHAIRMAN: The Minister has replied that no such complaints have come to him. If they come to him, he would look into them.

SHRI BHUPESH GUPTA: I myself wrote letters.

SHRI MORARJI R. DESAI: May I say that the question of passports does not relate to the Finance Ministry? The question may be directed to the Home Ministry.

MR. CHAIRMAN: Mr. Minister, the point that Mr. Bhupesh Gupta made was that passports become useless because 'P' form is refused. Although they have valid passports, the Ministry of Home Affairs intervenes and says that 'P' form should not be given.

SHRI MORARJI R. DESAI: I do not think that is the case.

MR. CHAIRMAN: If cases like this are reported to him, he would look into them.

SHRI C. D. PANDE: The main consideration in stipulating this 'P' form was to conserve foreign exchange. But a study of the figures of foreign exchange has shown that since the introduction of 'P' form, instead of conserving or earning more foreign exchange from our citizens abroad, the figure has dwindled. May I know, Sir, whether the Government will realise that the mechanism of 'P' form has not helped in any way in the preservation of foreign exchange? Therefore, it should be abolished.

SHRI MORARJI R. DESAI: 'P' form has been introduced to stop leakages of foreign exchange and it is serving a useful purpose. I do not agree with my hon'ble friend that it has not served the purpose.

†REDUCTION IN EXCISE DUTY ON SUGAR

*6. SHRI N. R. M. SWAMY: Will the Minister of FINANCE be pleased to state whether it is a fact that the sugar manufacturers have demanded a reduction in Excise Duty and, if so, what is the reaction of Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Yes, Sir. The Government have considered the matter but have not found it possible to reduce the Central Excise Duty on sugar.

†Transferred from the 20th March, 1967.

SHRI N. R. M. SWAMY: May I know whether it is not a fact that for over 10 years what was originally at about Rs. 2 has risen to Rs. 12 now?

SHRI K. C. PANT: Over the last 10 years many things have risen including the prices and the Excise Duty has to keep pace.

SHRI N. R. M. SWAMY: Is it a fact that the sugar manufacturers are not able to get enough sugarcane for crushing since the growers divert it to the gur manufacturers because they pay more?

SHRI K. C. PANT: It may be true in certain cases but both the khandsari manufacturers and the sugar manufacturers have requested the Government to reduce the Excise Duty.

SHRI D. THENGARI: If there is no reduction in the Excise Duty, in which other way the Government proposes to ensure that the cane growers would get adequate prices and simultaneously because of the cost of production, the sugar mills will not be closed. What is the other way?

SHRI K. C. PANT: When the cane production is low, this question of diversion would arise but actually the cane growers get more money because of diversion because the gur and Khandsari manufacturers are able to pay more.

SHRI BANKA BEHARY DAS: During the last 3 years, only once the Excise Duty has been raised but in 1963-64, in 1964-65, in 1965-66 and lately in 1967, four times, the sugar price has been allowed to rise and in this connection I may mention that in the case of Orissa, in 1963-64 the price was Rs. 114 per quintal for sugar and it has been allowed to rise to the extent of Rs. 123.80. May I know why, every year, the industrialists have been allowed to raise the price of sugar in spite of the fact that the Excise Duty has been raised only once?

SHRI K. C. PANT: As far as I can answer that question, really it is probably related to the continuous raising of the sugarcane prices which are reflected ultimately in the sugar prices.

SHRI ARJUN ARORA: May I know what are the reasons for the Government to turn down the demand that the Excise Duty should be decreased? Quite a bulk of the cost of sugar is Excise Duty and the price that is affected because of the rise in the cane price is really a small portion. It is the increase in Duty and even the increased Duty on the increased cost of sugar production because of the price of cane, that is responsible for the increasingly higher price of price sugar. May I know the reasons why the Government turned down this demand? Will the learned minister say?

SHRI K. C. PANT: The demand arose because after devaluation the sugar industry put forward the case that the need for subsidy would be reduced and therefore the Excise Duty should be reduced. It was examined and I find that if this subsidy were utilised then the reduction would come to one paise per kilogram which was considered too small to affect the consumer and therefore the demand was rejected. The other reason is of course the Government is hardly in a position to let go any source of revenue at this stage.

श्री राजनारायण : क्या सरकार बताएगी कि जो सेन्ट्रल-शूगर एड्वाइजरी बोर्ड था यहां, वह इस समय समाप्त कर दिया गया है, जिसमें कि चीनी और गन्ने की कीमतों में क्या रिश्ता हो इस पर भी चर्चा होती थी ? यदि हां, तो क्यों ? नहीं तो अब तक उसकी मीटिंग क्यों नहीं हुई और क्या सरकार इस बात को भी साफ करेगी कि चीनी और गन्ना, इन दोनों की कीमतें क्या हों, इस मवाल को

लेकर सारे उत्तर प्रदेश और बिहार में हर जगह इस समय उत्तेजना है । श्रीमन्, मंत्री महोदय इस बात की जानकारी करें कि 1946 से लेकर 1951 तक 2 रु० मन गन्ना और 34 रु० मन चीनी, 1 रु० 12 आना मन गन्ना और साढ़े 30 रु० मन चीनी, 1 रु० दस आना मन गन्ना, साढ़े अट्ठाइस रु० मन चीनी थी ।

AN HON. MEMBER: What is the question?

SHRI RAJNARAIN: You will come to know. 1 रु० 10 आना मन गन्ना और साढ़े 28 रु० मन चीनी, ये भाव सरकारी थे । मगर 1951 के बाद जब 1952 के चुनाव आए श्रीमन्, तो चीनी पर से सब कन्ट्रोल हट गया और गन्ने की कीमत 1 रु० 4 आना मन कर दी गई, इसके बाद 1958 में 3 जून को, जब अजित प्रसाद जैन यहां खाद्य मंत्री थे, तो उन्होंने साढ़े 36 रु० गेट पर चीनी के दाम तय किये । क्या सरकार के पास कोई ऐसी एक्सपर्ट ओपीनियन है कि चीनी और गन्ने की कीमत में क्या रेशियों हो । श्रीमन्, मैं उस इलाके से आता हूं, जहां चीनी पैदा होती थी । मैं कहना चाहता हूं जै आना मन गन्ना तै रुपया मन चीनी । गन्ने और चीनी का ठीक ठीक रेशियो होता है ।

श्री सभापति : आपका तो सारा इलाका है, सारा हिन्दुस्तान आपका है ।

श्री राजनारायण : हमारा सवाल यह है . . .

श्री सभापति : सवाल आप मारी स्पीच में कर चुके । अब समाप्त कीजिए ।

श्री राजनारायण : मेरी परेशानी यह होती है कि दूसरे लोग तो लम्बी चौड़ी बातें बोल लेते हैं, मगर हम . . .

श्री सभापति : मुझे तो ताज्जुब है कि आपको भी यह शिकायत है कि आप कम बोलते है ।

श्री राजनारायण : हम थोड़ा बोलते हैं; क्योंकि हम अपनी जानकारी का सौवां हिस्सा भी नही रख पाते हैं सवाल के रूप में । मेरा सवाल यह है कि कारण क्या था कि जब चुनाव चल रहे थे, तो साढ़े 11 रु० क्विन्टल चीनी के दाम बढ़ाए और वह भी साढ़े 11 रु० क्विन्टल इस चुनाव के मौके पर । क्या चीनी के इस दाम पर उसी रेशियो में किसान के गन्ने के दाम भी बढ़े हैं ?

श्री मोरारजी आर० देसाई : सम्मानीय सदस्य जो सवाल पूछते हैं वह इस सवाल से उठता नहीं । यह सवाल यदि उनको पूछना है तो अन्न और कृषि मंत्री से पूछ सकते हैं ।

श्री सभापति : आपका पहला सवाल यह था कि वह कोई कमेटी थी वह समाप्त हो गई है कि नहीं हुई है और अगर नहीं हुई है तो . . .

श्री मोरारजी आर० देसाई : वह भी कृषि और अन्न मंत्री से पूछना चाहिए । वह फाइनेंस मिनिस्ट्री से पूछने का सवाल नहीं है ।

श्री राजनारायण : श्रीमन्, मेरा एक पोइन्ट आफ आर्डर है, एक निवेदन के साथ कि मोरारजी भाई यह न समझें कि केवल उनसे कोई ताल्लुक है । यह एक संसद् की व्यवस्था है । यह जो आज मंत्री महोदय जवाब दे रहे है, यह चीनी के बारे में जवाब दे रहे हैं, उत्पादन शुल्क के बारे में जवाब दे रहे हैं, जिसका असर पड़ता है गन्ने की कीमत पर और चीनी की कीमत पर । तो इससे ताल्लुक रखने वाले सब सवाल उठ सकते हैं । जो मंत्री इसका जवाब दे रहे है, मंत्री को इसका भी जवाब देना चाहिए ।

श्री सभापति : यह आपका ख़याल है।

श्री राजनारायण: आपका क्या ख़याल है?

श्री सभापति : मेरा ख़याल है, जो मोरारजी भाई ने कहा है ठीक है। अगर खाद्य मंत्री जी से पूछेंगे, तो आपको ज्यादा जानकारी होगी।

श्री राजनारायण : एक ही निवेदन मैं मोरारजी भाई से करूंगा कि वे अपनी बुजुर्गी का और उम्र का ज्यादा फायदा उठाने की कोशिश नहीं करें। हमारे लिये मुश्किल हो जायगा।

*144. [*The questioner (Shri Chandra Shekhar) was absent. For answer,* vide *col.* 1109 infra.]

*145. [*The questioner (Sardar Ram Singh) was absent. For answer,* vide *cols.* 1109-10 infra.]

एक बचत बैंक का स्थापित किया जाना

*146. **श्री राजनारायण :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अधिकारियों की एक समिति ने पहले पांच वर्षों में पांच सौ करोड़ रुपये एकत्र करने के लिये वित्त मंत्रालय के अधीन एक बचत बैंक खोलने की सिफारिश की है ; और

(ख) यदि हां, तो सरकार ने इस सम्बन्ध में क्या निर्णय किया है ?

†[SETTING UP OF A SAVINGS BANK

146. SHRI RAJNARAIN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a Committee of Officials has recommended the setting up of a Savings Bank under the Ministry of Finance to attract savings to the extent of Rs. 500 crores in the first five years; and

(b) if so, what decision has been taken by Government in this connection?]

वित्त मंत्रालय में राज्य मंत्री (श्री के० सी० पंत) : (क) जी हां।

(ख) बैंक की स्थापना के सम्बन्ध में होने वाले खर्च को देखते हुए अभी उसकी स्थापना स्थगित रखने का निश्चय किया गया है।

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Yes, Sir.

(b) It has been decided to defer the setting up of the Bank for the present in view of the cost involved.]

श्री राजनारायण : जब उसकी स्थापना करने का खयाल सरकार के दिमाग में पैदा हुआ, तो उस समय क्या कारण थे ?

श्री के० सी० पंत : दो कारण थे। एक तो यह कि जो सुविधाएं कार्मशियल बैंक में मिलती हैं, उनके मुकाबले पोस्ट आफिस सेविंग्ज बैंक में वे सुविधाएं नहीं मिलती थी। दूसरा यह कि जितने डिपाजिट्स वहां कार्मशियल बैंक में बढ़ रहे थे, उस रफ्तार से इसमें नहीं बढ़ रहे थे। इन दो दो चीजों को देखते हुए सरकार ने सोचा इस पर विचार किया जाय।

श्री राजनारायण : सुनाई नहीं पड़ा। सरकार ने क्या सोचा ?

श्री सभापति : कि इस पर विचार किया जाय। आपने पूछा सरकार के दिमाग में क्या पैदा हुआ तो उन्होंने दो वजहें बताई।

श्री राजनारायण : श्रीमन्, ठीक है। जिन डिफिकल्टीज को मीट करने के लिये सरकार के दिमाग में ख़याल पैदा हुआ कि एक बचत बैंक खोला जाय, उन डिफिकल्टीज को दूर करने के लिये अगर सरकार उत्सुक है, तैयार है, तो उसमें उसको स्थगित क्यों किया ?

†[ ]English translation